

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of November, 2024 (18.11.2024 to 22.11.2024)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
18.11.2024 Monday At 10.30 A.M. Miscellaneous Petitions	1.	123/MP/2024	NVVN	Petition seeking exercise of Power to Remove Difficulty under Regulation 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and under Section 178 (2) and 79 (1) (h) & (g) of the Electricity Act to remove difficulties AND amend certain provisions of the of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.
	2.	151/MP/2024	APL	Petition under Section 142 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 r/w Sections 42, 47 and Order XXI Rule 10 of Code of Civil Procedure Code, 1908 and r/w Regulation 65 of CERC (Conduct of Business) Regulations, 2023 and Section 151 of Code of Civil Procedure Code, 1908 seeking execution/ enforcement/ compliance of this Ld. Commission's earlier Orders (in Petition Nos. 160/GT/2012, 7/GT/2016 & 251/GT/2017) (On admission).
	3.	249/MP/2022	LKPL	Petitioner for Capacity Charges of Rs.76.18 Crores as per the provisions of Power Purchase Agreement dated 31.3.1997
	4.	250/MP/2022	LKPL	Petitioner for reimbursement of Finance and Procurement Costs as per Article 3.3 of Power Purchase Agreement dated 31-3-1997
	5.	251/MP/2022	LKPL	Petitioner for reimbursement of Bank Guarantee Commission being part of Finance and Procurement Costs as claimed vide Supplementary Bills bearing No. 003 dated 21.03.2011, 004 dated 27.03.2012, 005 dated 01.03.2013, 006 dated 14.03.2014 and 007 dated 11.03.2015 and consequently direct the respondents 1 to 3 .to reimburse an amount of Rs.30,07,901/- being their share of bill amount;
	6.	252/MP/2022	LKPL	Petition for direction to the Respondents to pay an amount of Rs. 9,11,91,478/- towards reimbursement of the Minimum Fuel Off-take Charges (imbalance charges, cost of Ship or Pay Quantity and cost of deficiency quantity of gas) as claimed by the Petitioner which are part of monthly tariff bills.
	7.	67/MP/2024	MPL	Petition under Section 79(1)(f) read with relevant provisions of the Electricity Act, 2003 ("the Act") and Regulation 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 ("COB Regulations, 1999") seeking compliance of the Order dated 12.1.2023 in Petition No. 221/MP/2021.
	8.	333/MP/2024 along with IA No. 82/2024	AEPL	Petition under Sections 79(1)(c) & (f) of Electricity Act, 2003 seeking quashing/setting aside of the letters dated 15.07.2024 issued by the Respondent whereby Petitioner's in-principle connectivity with respect to 50 MW & 150 MW capacity has been cancelled on the purported ground that the Petitioner has not furnished the requisite CONN-BG2 within the prescribed timelines.
	9.	320/TL/2024	SIRTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to Transmission License to Sirohi Transmission Limited
	10.	134/TT/2023	UPPTCL	Petition for truing up transmission tariff for 2014-19 Tariff Block and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations' 2019 for determination of Transmission

				Tariff for 2019-24 Tariff Block for in respect of Uttar Pradesh Power Transmission Corporation Limited (UPPTCL) owned Transmission Lines/System conveying electricity to other States.
	11.	250/TT/2024	DVC	Petition for approval of Tariff for New T&D Element namely - 1) Burdwan GIS 2) 220 kV Parulia-Burdwan Transmission Line 3) 220 kV Bay at Parulia SS, and 4) Power Transformer (4th) at Durgapur SS in respect of Damodar Valley Corporation for the tariff period 2019 - 24
	12.	159/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2024 under Establishment of Fibre Optic Communication System in Western Region under Master Communication Plan (Additional Requirement).
	13.	182/TT/2024	PGCIL	Petition for determination of transmission tariff from Proposed DOCO to 31-03-2024 for Transmission Assets: Asset-1: - 4 nos. of 220kV line bays at Khatkar (Jind) substation for LILO of both circuit of 220kV Jind HVPNL to PTPS D/C line at 400kV PGCIL Khatkar (Jind) substation and Asset-2:- 2 nos. of 220kV line bays at Naggal (Panchkula) Sub-station for 220kV D/C line from 400kV PGCIL (Panchkula) to proposed 220kV substation Sadhaura under 220kV Bays at 400kV Substation PG Khatkar (Jind) & Naggal (Panchkula) Substation.
	14.	184/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Asset:-1: 1x500MVA, 400/220kV ICT along with associated bays at Kurukshetra (PG) Sub-station and Asset:-2: 1x500MVA, 400/220kV ICT along with 400kV & 220kV Bays at Patiala (PG) Substation under Augmentation of Transformation Capacity at 400/220kV Kurukshetra (PG) & Patiala (PG) Substation.
	15.	208/TT/2024	PGCIL	Petition for determination of transmission tariff from Proposed DOCO to 31-03-2024 for Asset-1: 1 no. 400kV Bay at 765/400kV Kurnool (New) Sub-station under implementation of 1 no. 400kV Bay at 765/400kV Kurnool (New) Substation in Southern Region.
	16.	149/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2024 for 2 nos. of 400kV line bays at Padghe (PG) GIS for termination of Padghe (PG) Kharghar 400 kV D/c (quad) line under Western Region System Strengthening Scheme XIX
	17.	185/TT/2024	PGCIL	Petition for determination of transmission tariff from Actual DOCO to 31-03-2024 for Asset-1: 765kV Spare (1-ph) Reactor unit at 765kV Chilakaluripeta Substation and Asset-2: Scheme to bypass NGR to use Switchable line reactor as Bus reactor at 765kV Chilakaluripeta Substation in Southern Region.
22.11.2024 Friday At 10.30 A.M. Miscellaneous Petitions Through online Video Conferencing	1.	469/MP/2024	GUVNL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes in relation to the claims of Adani Power Limited for Part Load Compensation purportedly under the IEGC for FY 2021-22, 2022-23, 2023-24 & 2024-25 and other reliefs (<i>On admission</i>)
	2.	245/MP/2024	ASEJ6PL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of the Rs. 6 Crores paid by the Petitioner having been wrongfully collected by Central Transmission Utility of India Ltd. towards surrender of Stage-II Connectivity at Bhadla II Pooling Station (<i>On admission</i>).
	3.	247/MP/2024	GVK	Petition to adjudicate on the disputes which have arisen between the Petitioner and the Respondents in regard to the claims of the Petitioner as set out in the petition; b. Declare that the Respondents 1 to 4 are liable to compensate the Petitioner for the capacity charges, Gas Transmission Charges, Imbalance Charges and Refund

			the Capacity Charges including disincentives as set out in the petition for the period from 1.10.2006 till 1.10.2012 <i>(On admission)</i>
4.	248/MP/2024	OSEL	Petition under Section 79(1)(b) along with Section 79(1)(f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 (DSM Regulations) along with its amendments seeking directions against the Respondent No. 1 to pay the DSM bill dated 12.02.2024 raised by Vedanjay Power Pvt. Ltd. for an amount of Rs. 3,42,23,606/- along-with Late Payment Charges. <i>(On admission)</i>
5.	252/MP/2024	APL	Petition for seeking, inter-alia, implementation of the said Regulation 6.3B and Order dated 05.05.2017 and directions to the Respondent No. 1 for making payment for Degradation of Heat Rate, Auxiliary Power Consumption compensation and Secondary Fuel Oil consumption on account of Part Load Operation and Multiple Start/Stop of Unit nos. 1 to 4 (330x4 MW) & Unit nos. 5 to 6 (660x2 MW) of Adani Power Limited out of total capacity of its Mundra Power Plant 4620 MW (i.e., Unit nos. 1 to 4 (330x4 MW) & Unit nos. 5 to 9 (660x5 MW)), located in Mundra, Kutch, Gujarat <i>(On admission)</i> .
6.	253/MP/2024	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Clause 7 of the Letter of Intent dated 14.01.2016 issued by Brihan Mumbai Electric Supply and Transport Undertaking (BEST) to Tata Power Trading Company Ltd. seeking directions of payment of late payment surcharge on account of delay by BEST in honoring the invoice(s) raised by Petitioner towards claiming additional expenditure incurred by it on account of increase in Clean Energy Cess (CEC) and interest thereupon <i>(On admission)</i> .
7.	254/MP/2024	TRNEPL	Petition under section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the provisions of the Power Purchase Agreement dated 25.07.2013, seeking recovery of unilateral and wrongful deductions contrary to the terms of the PTC-PPA/Procuree(s) PPA as well as order dated 14.05.2019 passed in Petition No. 77/MP/2018 <i>(On admission)</i>
8.	257/MP/2024	CSPDCL	Petition for declaration of 'abolition of Safeguard Duty w.e.f. 30.07.2021' as a 'Change in Law' event and seeking compensation amounting to Rs. 85,28,38,326.10 (Rupees Eighty Five Crores Twenty Eight Lakhs Thirty Eight Thousand Three Hundred Twenty Six point 10 paise only) along with carrying cost on account of the benefit directly accrued upon Respondent No. 1 due to abolition of Safeguard Duty <i>(On admission)</i>
9.	295/MP/2024	SJVNL	Petition seeking recovery/adjustment of Transmission Deviation Charges paid by SJVN Limited with regard to Nathpa Jhakri Hydro Power Station (6 x 250 MW) and Rampur Hydro Power Station (6 X 68.67 MW) in terms of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 during the period of 01.11.2020 to 30.09.2023 while providing primary response to the Grid <i>(On admission)</i>
10.	404/AT/2024	SJVNL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Setting up of 1200 MW ISTS-connected Solar PV Power Projects (Solar-2) Anywhere in India under Tariff-Based Competitive Bidding.
11.	420/AT/2024	SJVNL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Setting up of 600 MW ISTS-connected Wind Power Projects (Wind-1) in India under Tariff-Based Competitive Bidding.
12.	402/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff of 1000 MW Wind-Solar Hybrid Power Projects connected to the Inter-State Transmission

			System (ISTS) and selected through competitive bidding process as per the Guidelines dated 21.08.2023 of the Ministry of Power, Government of India as amended from time to time.
13.	407/TD/2024	APTPL	Application under Section 14 & Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license & other related matters), Regulations, 2020 for grant of an inter-state trading license.
14.	436/TL/2024	VTL123	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Vataman Transmission Limited.
15.	437/TL/2024	BIITL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Bhadla III Transmission Limited.
16.	141/MP/2016	CGPL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 13 and 17 of the PPA dated 22.4.2007 seeking increase in tariff as a result of increase in capital cost of the Mundra UMPP due to Change in Law events during the Construction period (Received by Remand).
17.	180/MP/2019	Indian Railway	Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014, and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018, and read with Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999(Interlocutory application for amendments of the Petition and I.A. moved by KPTCL for the deletion of the name from the array of Respondent No.5)
18.	152/MP/2024	HPSEBL	Petition under Section 79, 66, and other Applicable Provisions of The Electricity Act, 2003 Read with Central Electricity Regulatory Commission (Terms & Conditions For Recognition and Issuance of Renewable Energy Certificate For Renewable Energy Generation) Regulations, 2010 Seeking Direction For Issuance Of Renewable Energy Certificates for the period financial years 2019-20, 2020-21, and 2021-22.
19.	20/MP/2024	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113, and 119 of the Conduct of Business Regulations, 1999 for the execution of order dated 01.11.2019 read with order dated 27.01.2022 passed by this Hon'ble Commission and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under order dated 1.11.2019 read with order dated 27.01.2022 in Petition No. 298/MP/2018.

By order of the Commission

Sd/
(T.D. Pant)
Joint Chief (Legal)
20.11.2024